

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3541/2019

New Delhi this the 11th December, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Ms. Chhaya, aged 52 years
D/o Late Sh. Udai Singh,
R/o 6573, Pradhan Chowk, Nabi Karim,
Pahar Ganj, New Delhi

.....Applicant

(By Advocate: Ms. Sonika for Sh. Yogesh Sharma)

VERSUS

1. Union of India through the Secretary,
Ministry of Communication,
Department of Post,
Dak Bhawan, New Delhi.
2. The Chief Postmaster General,
Delhi Circle, New Delhi- 110001
3. The Chief Post Master,
G.P.O. Kashmiri Gate, New Delhi.
4. The General Manager (Finance)
Postal Account Office, Shamnath Marg,
Civil Lines, Delhi- 54

.....Respondents

(By Advocate: Sh. S. M. Zulfiqar Alam)

ORDER (ORAL)

- 1.0 The applicant Mrs. Chhaya, is a widowed daughter of late Sh. Udai Singh, who was employed as Senior

Accountant when he expired on 26.03.2012. After his death, his widow Smt. Kamla Devi was sanctioned family pension as per the OM No. 1/13/09-P & PW(E) dated 11.09.2013. She also expired on 19.04.2017. The applicant made several representations for granting family pension but the matter is still pending with the respondents. Vide letter No. C-9/Pen/DH-36077/S-1870/Late Smt. Kamla Devi-17-18 Dated 08.06.2017 of Deputy Post Master (A/Cs) Delhi GPO addressed to AAO (Pension) c/o the G.M. Finance, DAP Civil Lines (Annexure A-1), the applicant's application has been forwarded. The applicant has stated that till date, no decision has been taken in the matter.

- 2.0 The OA is disposed of without going into the merits of the case by directing Respondent No. 4 to decide the representation of the applicant as per rules and law by passing a speaking and reasoned order within a period of six weeks from the date of receipt of a certified copy of this order.
- 3.0 No order as to costs.

**(Aradhana Johri)
Member (A)**